

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 307/MP/2026

Subject : Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 for amalgamation/merger of POWERGRID Kudankulam Transmission Limited, POWERGRID Barmer I Transmission Limited, POWERGRID Bikaner IV Transmission Limited, POWERGRID Siwani Transmission Limited, POWERGRID Fatehgarh Barmer Augmentation Transmission Limited, POWERGRID Ramgarh Transmission Limited, POWERGRID Bhadla Transmission Limited, POWERGRID Fatehgarh Transmission Limited, POWERGRID Bikaner Transmission System Limited, POWERGRID Narela Transmission Limited, POWERGRID Khetri Transmission System Limited, POWERGRID Ajmer Phagi Transmission Limited, POWERGRID Varanasi Transmission System Limited, POWERGRID Neemuch Transmission System Limited, POWERGRID Mithilanchal Transmission Limited, POWERGRID Medinipur Jeerat Transmission Limited, POWERGRID Mahan Rewa Transmission Limited with POWERGRID Ghiror Transmission Limited and Assignment/ Transfer of the transmission licences pursuant to the amalgamation/merger.

Petitioner : POWERGRID Kudankulam Transmission Limited & Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 308/MP/2026

Subject : Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 for amalgamation/merger of POWERGRID Sirohi Transmission Limited, POWERGRID Mandsaur Transmission Limited, POWERGRID Mewar Transmission Limited, POWERGRID Beawar-Mandsaur Transmission Limited, POWERGRID Kurawar Transmission Limited, POWERGRID ErNer Transmission Limited, POWERGRID Chitradurga Bellary Transmission Limited, POWERGRID Kurnool-III Cpeta Transmission Limited, POWERGRID Jam Khambhaliya Transmission Limited, POWERGRID Banaskantha Augmentation Transmission Limited, and POWERGRID Sirohi Khandwa Transmission Limited are proposed to be merged with another wholly owned subsidiary of PGCIL, namely, POWERGRID South OLPAD Transmission Limited and assignment/transfer of the transmission licences pursuant to the amalgamation/merger.

Petitioner : POWERGRID Sirohi Transmission Limited & Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.



Date of Hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Savar Mahajan, Advocate, POWERGRID
Ms. Pooja Mahajan, Advocate, POWERGRID
Shri Srivatsava Reddy, Advocate, POWERGRID
Shri A J Rao, POWERGRID
Shri Prashant Kumar, POWERGRID

Record of Proceedings

The learned counsel for the Petitioners submitted that these Petitions have been filed seeking the Commission's approval for the merger/amalgamation of the Petitioner Companies pursuant to the Scheme of Arrangement as indicated therein. Learned counsel further submitted that despite notice, none of the Respondents has so far filed a reply.

2. Considering the submissions made by the learned counsel for the Petitioners, the Commission deemed it appropriate to grant the Respondents a last opportunity to file their replies, if any, within three weeks with a copy to the Petitioners, who may file their rejoinders, if any, within three weeks thereafter.

3. The Petitioners were also directed to furnish the following information on an affidavit, within three weeks:

- (i) Whether the proposed Scheme contravenes any of the provisions of the TSAs, including the requirement of Equity Lock-in Commitment therein?
- (ii) A copy of the Scheme of Arrangement approved by the MCA in terms of the provisions of the Companies Act, 2013.

4. The Petitions will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

